

Hon'ble Mr. Justice R.K.Varma, V.C.

Hon'ble Mr. K.D.Saha, Member (A)

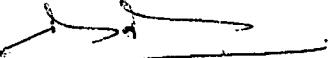
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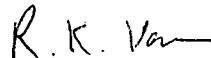
1/26.05.95

Shri S.N.Tiwarey, the learned counsel for the applicant. Heard on the question of admission. Issue notices to the other side to show cause why this application be not admitted for hearing.

Heard on the question of Interim Relief also for staying appointment against the post of EDBPM of Nodal EDBO, made on the basis of notification issued on 27.04.95 contained in Annexure-A/10. It is directed that any appointment if made, shall be subject to the decision of the ultimate decision of this application.

List this case on 13.07.95. The respondents may file the counter reply before that date. Requisites to be filed within a week.


(K.D.Saha)
Member (A)


R.K.Varma
(R.K.Varma)
Vice-Chairman

Notice Served
to Additional
Deputy
Secretary
Kept
File C
Date 13.7.1995
No 6168
2
Hon'ble Mr. A.K.Sinha, Member (J)
Hon'ble Mr. K.D.Saha, Member (A)

Shri Prabhat Trivedi appearing for the respondents prays for four weeks time to file Counter Affidavit/Written Statement. Prayer allowed. Rejoinder, if any, may be filed within a week. List it on 20.9.1995 before the Registrar for completion of pleadings.


(K.D.Saha)
Member (A)


(A.K.Sinha)
Member (J)

Police Seal
1.26.7.95

3/21/95

Shri. M. L. Paswan..... Registrar Incharge.

The learned Counsel for the applicant is present. The respondents are unrepresented. It appears from the record that notices were issued to them on 24.7.95 and SR has not yet been received. Due to efflux of time a legal presumption for Service of notice is drawn against all the respondents as provided under Order 5 Rule 19 (A) (2) of the CPC. W/s has not yet been filed. Put up on 26.10.95 for filing the W/s.

PKL

4/26/10/95

Adlyan

2-11-51

JK
(M. L. Paswan)
Registrar I/C

5/2.11.95

Shri. M. L. Paswan..... Registrar Incharge.

The learned Counsel for the applicant is present. The respondents are unrepresented. W/s has not yet been filed. Put up on 8.12.95 for filing the W/s.

PKL

JK
(M. L. Paswan)
Registrar I/C

6/08.12.95

Shri. N. K. Lal..... Registrar

~~Although the notices were issued on 24.7.95, the~~
Service of notices has been presumed ~~on~~ ^{under} legal provision.
W/s has not been filed as yet. Last chance is being given
for filing the W/s. Nobody ~~se~~ presents either the applicant or
the respondents today. Put up on 17.1.96 for filing the W/s.

PKL


(N. K. Lal)
Registrar

7/17.1.1996

Shri N.K.Lal, Registrar

The learned counsel Shri S.N.Tiwari is present
on behalf of the applicant. The notices on behalf
of the respondents, Postal Department as well as
on behalf of the Respondents, State of Bihar were
received by their lawyers on 28.6.1995, however, no
written statement has been filed as yet either on
behalf of the Postal Department or on behalf of the
State of Bihar. Let this matter be referred to the
Hon'ble Bench for necessary direction, In the meantime,
the Respondents may file their written statement
fixing 27.2.1996.

MPS.


(N. K. Lal)
Registrar

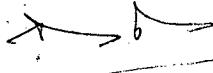
27.2.96

CM

Written statement
filed on behalf of
the second party
adjourned

Hon'ble Shri K. D. Saha, Member (A)

Written statement has not been filed. Six weeks' time is allowed for filing written statement. Adjourned to 4.4.96 for hearing.


(K. D. Saha)
Member (A)

12.2.96
27.2.96

5.

OA-285/95

9/4.4.96

Order pronounced in open Court ~~through~~ by
Dictation and typed in separate sheets.

SKS

(N.K.Verma)
Member (A)